

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

(24)

O.A./T.A. No. 2683 of 1993 Decided on: 9.4.96

Chet Ram ..... APPLICANT(S)  
M.K. Gupta  
(By Shri ..... Advocate)

VERSUS

UOI ..... RESPONDENTS  
(By Shri V.K. Rao Advocate)

OO RAM

THE HON'BLE SHRI S.R. Adige, Member (A)

THE HON'BLE Mrs. Laxkshmi Swaminathan, Member (J)

1. To be referred to the Reporter or not? Yes

2. Whether to be circulated to other Benches  
of the Tribunal ?

No

*Adige*  
(S.R. ADIGE)  
Member (A)

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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

O.A. No. 2683/93

New Delhi: this the 9<sup>th</sup> April, 1996.

HON'BLE MR. S.R. ADIGE, MEMBER(A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER(J).

1. Sh. Chet Ram Sharma,  
S/o Sh. Rulia Ram Sharma,  
aged about 38 years,  
r/o H.No. 435, Shanker Marg,  
Gali No. 3, Mandavli,  
Delhi-110092.

Working as TQA Grade-II,  
in the office of General Manager (South),  
MTNL, Nehru Place,  
New Delhi- 110019.

2. Sh. Chaudhary Ram,  
S/o Sh. Vishnu Ram,  
aged about 41 years,  
r/o Qr. No. 12, Police Station,  
Geeta Colony, Delhi- 110031.

.....Applicants.

By Advocate Shri M.K.Gupta

Versus

1. Union of India through  
The Secretary,  
Department of Telecommunications,  
Sanchar Bhawan,  
New Delhi - 110001.

2. General Manager (South),  
Delhi Telephones,  
Nehru Place,  
New Delhi - 110019.

.....Respondents.

By Advocate Shri V.K.Rao.

ORDER

By Hon'ble Mr. S.R. Adige, Member(A).

We have heard Shri M.K.Gupta for the applicant,  
and Shri V.K.Rao for the respondents.

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2. We note that in the OA the applicants have stated that their representations against the impugned order dated 6.1.93 have yet to be considered by the respondents and dealt with. This assertion is not denied by the respondents in their reply.

3. Under the circumstance, this OA is premature. The OA is disposed of with a direction to the respondents to dispose of the representation of the applicants against the impugned order dated 6.1.93 after affording a reasonable opportunity to the applicants by a detailed speaking and reasoned order in accordance with rules and instruction on the subject, under intimation to the applicants within 3 months from the date of receipt of a copy of this judgment. Thereafter if any grievance still survives it will be open to the applicants to agitate the same through appropriate original proceedings in accordance with law, if so advised.

4. This OA is disposed of accordingly. No costs.

*Lakshmi Swaminathan*  
( LAKSHMI SWAMINATHAN )  
MEMBER (J)

*S.R. Adige*  
( S.R. ADIGE )  
MEMBER (A).

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